

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 215
(IB)-20(PB)/2021

IA-1183/2023, IA-5105/2022, IA-5053/2022
IA-5368/2022, IA-6131/2022, IA-662/2023

IN THE MATTER OF:

ICICI Bank Ltd

...

Appellant/Petitioner

Versus

KV Aromatics Pvt. Ltd.

...

Respondent

Under Section: 7 of IBC, 2016 (R-Plan)

Order delivered on 01.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Appellant

: Sr. Adv. Naveen, Adv. Ajay Pandey, Adv.
Abhishek Bhardwaj, Adv. Ajit Kumar, Adv. (Dr.)
Ajay Kumar in IA-1183/2023,

For the Respondent

: Adv. Shivansh Agarwal for R-1 & R-2 in IA No.
5105 of 2022, R-4 & R-5 in IA No. 5053 of 2022,
R-3 & R-4 in IA No. 5368 of 2022, CA Rakesh
Kumar Jindal for R-3 in IA-5105/2022, Adv.
Aditya Wadhwa, Adv. Shivansh Agarwal and Adv.
Sarthak Sharma, for R-1 & R-2 in IA No. 5105 of
2022; R-4 & R-5 in IA No. 5053 of 2022; R-3 & R-
4 in IA No. 5368 of 2022

For the RP

: Adv. P. Nagesh, Adv. Abhishek Anand, Adv.
Akshit Awasthi, Adv. Karan Kohli

For the CoC

: Adv. Rajiv S. Roy, Adv. Aurojyotichaterjee, Adv.
Abhishek Bose, Adv. Abhishek Mishra, Adv.
Siddharth Dhingra, Adv. Zoheb Khan, Adv.
Jayasree Saha

For the UPSIDA

: Adv. Rajesh Raina

For the SRA

: Adv. Harish Taneja, Adv. Parul

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-1183/2023, IA-5105/2022, IA-5053/2022, IA-5368/2022, IA-6131/2022, IA-662/2023: One of the applications i.e. IA-662/2023 has been preferred for approval of plan. Today, there had been an interruption in internet service as well as power supply, thus the matter could not reach for hearing. Let the same be listed for hearing on 24.07.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)